

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SHAKTI BHOG FOODS LTD.

S.NO	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Shakti Bhog Foods Ltd.
2.	Date of incorporation of corporate debtor	24 th November, 1992
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi Registration No. – 051124
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U74899DL1992PLC051124
5.	Address of the registered office and principal office (if any) of corporate debtor	1201-1202, Pearls Business Park, Netaji Subhash Place, Pitampura, North Delhi, New Delhi, Delhi, India, 110034.
6.	Date of closure of Insolvency Resolution Process	20 th January 2025
7.	Liquidation commencement date of corporate debtor.	20 th January, 2025 (Order downloaded from website on 27 th January, 2025)
8.	Name and registration number of the insolvency professional acting as liquidator.	Mr. Keshri Kumar IBBI/IPA-001/IP-P-02459/2021- 2022/13769
9.	Address and e-mail of the liquidator professional, as registered with the Board	46F, Sector-7, Jasola Vihar, Near Living Style Mall, South, Delhi 110025. keshrik@yahoo.com
10.	Address and e-mail to be used for correspondence with the Liquidator.	507, Hemkunt Chambers, 89, Nehru Place, New Delhi-110019 email: cirpshakti@gmail.com
11.	Last date for submission of claims	19.02.2025

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of liquidation of the **Shakti Bhog Foods Ltd** on January 20, 2025.

The stakeholders of **Shakti Bhog Foods Ltd**, are hereby called upon to submit their claims with proof within 30 days i.e. on or before February 19, 2025 to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

That where a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder, and duly collated by the interim resolution professional or resolution professional, as the case may be, during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Liquidator

: Keshri Kumar

Date : 30.01.2025

Place : New Delhi



Keshri Kumar